

Slum Clearance

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*487. { **Shri Ram Krishan Gupta:**
Shrimati Ila Palchoudhuri:

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 382 on the 27th November, 1959 and state:

(a) whether Government have considered the recommendations of the fourth conference of Housing Ministers of various States regarding the extension of Slum Clearance/Improvement Scheme to other towns and cities; and

(b) if so, the result thereof?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). The question of extending the scope of the Scheme as also the benefit of enhanced Central subsidy to any city or town at the discretion of the State Governments has been considered. In view of the desirability of intensifying slum clearance operations in the six major cities at this stage, the Government of India feel that the existing procedure which does allow slum clearance and improvement outside these six cities, where special justification exists, with the concurrence of the Central Government, should continue to be followed.

Shri Ram Krishan Gupta: In reply to a previous question, the hon. Minister stated that some States raised objection against Central assistance to these six cities. May I know whether that objection has been considered and if so, what action has been taken?

Shri Anil K. Chanda: Apart from the six States which have raised specific objections to this decision, this matter was also discussed at the last Housing Ministers' Conference at Hyderabad. The Conference recommended that the State Governments at their discretion should be allowed to sanction slum clearance projects in other cities also. In the answer, I

have indicated that where special justification exists, slum clearance may be permitted in other cities also.

Shri Ram Krishan Gupta: The question is whether these new cities will receive Central assistance.

Shri Anil K. Chanda: Yes. If a scheme is sanctioned, certainly it will be entitled to Central assistance also.

Shri Tangamani: How much assistance has been given to these six cities? What are the cities which are now included as a result of the Hyderabad Conference?

Shri Anil K. Chanda: So far as the six major cities are concerned, an additional allotment of about one crore for each city has been sanctioned. So far as the other cities are concerned, it is a long list.

Shri Raghunath Singh: May I know whether there is any scheme for fixing a ceiling on the income of the land-lords of this slum area?

Shri Anil K. Chanda: It is a question of constructing tenements for the slum dwellers and certain rents have been prescribed according to the cost involved.

शेठ गोविन्द दास : जहाँ तक मध्य प्रदेश का सम्बन्ध है इन छः शहरों के प्रतिरिक्त क्या मध्य प्रदेश की सरकार ने भी कुछ और शहरों के सम्बन्ध में सरकार को जिज्ञा है और क्या उस पर भी विचार किया जा रहा है ।

Shri Anil K. Chanda: Yes, Sir. From Madhya Pradesh, we have received the Ratlam slum clearance project and the Bhopal slum clearance project. They are under consideration.

Shri D. C. Sharma: I want to know whether we can put questions about all the States of India. The hon. Member put a question about his own State. Can I put a question about my own State?

Shri Anil K. Chanda: So far as Punjab is concerned we have now under scrutiny the proposal of the Amritsar Municipality.

Mr. Speaker: It is a general question and general questions may be asked. If a question relating to Madhya Pradesh or other States is to be asked, he may put a question separately. That is the best method. Otherwise, I will have to exhaust all the fourteen States and if we take the Territories also, that will come to a large number.

Shri Palanjandy: May I know how many slums have been cleared so far and how many houses have been built under this scheme?

Shri Anil K. Chanda: Up till now 147 schemes have been sanctioned totalling an expenditure of nearly Rs. 12½ crores, and it is expected that 40,000 units would be constructed.

Shri Nanjappa: Under the existing scheme for slum clearance, may I know how many States have fully utilised the amounts set apart, and others to what extent? May I also know the reason why they have not fully utilised the amounts?

Mr. Speaker: Matters of such details.....

Shri Anil K. Chanda: I would request the hon. Member to table a separate question.

श्री रामसिंह भाई वर्मा : क्या श्रीमान् को यह ज्ञात है कि जहाँ पर यह स्कीम शुरू की गई है वहाँ पर जो सहायता और सहु-लियत इंडस्ट्रियल वर्क्स को दी जाती है वह उन से कम आमदनी वालों को नहीं दी जाती ?

Shri Anil K. Chanda: The question is not with regard to subsidised industrial tenements scheme, this is with regard to slum clearance.

Shri Basumatari: May I know whether under this scheme any recommendation has been received from

the State Government of Assam; if so, what towns have been included there?

Shri Anil K. Chanda: A separate question may be tabled.

Shri Sonavane: May I know whether in Bombay City the Bombay Corporation has taken up any schemes so far sanctioned, if so, whether the progress in the execution of those schemes is satisfactory?

Shri Anil K. Chanda: Only recently a very big scheme costing over Rs. 2 crores has been sanctioned for the Bombay City, and the Bombay Municipal Corporation will also participate in this scheme.

Shri Jadhav: May I know whether all the municipal boroughs will be covered by this scheme?

Shri Anil K. Chanda: Which scheme?

Shri Jadhav: Municipal boroughs all over India.

Mr. Speaker: The question is about slum clearance and whether any central assistance will be given.

Shri Anil K. Chanda: As I said, it is for the State Government concerned to put up a proposal if slum clearance in any city outside the six major cities already indicated is involved. If it is sanctioned by the Central Government, central assistance will be available.

Heavy Machine Building Plant

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 Shri S. C. Samanta:
 Shri Subodh Hansda:
 Shri R. C. Majhi:
 Shri Ram Krishan Gupta:
 Shri Morarka:
 Shri Jhulan Sinha:
 Shri Madhusudan Rao:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 137 on the 19th November, 1959 and state:

(a) whether adequate organisation has since been set up by the Heavy Engineering Corporation to carry out the site work, civil engineering works